forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Rules were notified on 01.01.2008 have been further amended on 06.09.2012 to ensure better implementation. The Ministry of Tribal Affairs have also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in the long-term.

## Communal riots in the country

788. SHRI MADHUSUDAN MISTRY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of communal riots which occurred after 1st May 2014, State-wise;
- (b) the number of people killed and the number of people injured;
- (c) whether Government intends to bring the law to prevent communal riots;
- (d) the measures taken to prevent the recurrence of such communal riots; and
- (e) whether victims were paid compensation and if so, the amount of compensation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per available information, the State-wise details of communal riots occurred during 1st May, 2014 to 30th June, 2014, persons killed and injured therein are given in the Statement (See below).

(c) to (e) "Police" and "Public Order" are State subjects under the Constitution of India. The responsibility of dealing with communal violence as per the provisions of extant laws and maintaining relevant data in this regard rests primarily with respective State Governments. Details like compensation paid to the affected families by the State Governments are not maintained centrally.

To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the

composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.

Statement

Details of State-wise number of communal incidents, number of persons killed/
injured therein during the Period May To June, 2014

Name of the State	2014 (May to June) #		
	Incidents	Killed	Injured
1	2	3	4
A and N Islands	0	0	0
Andhra Pradesh	0	0	0
Arunachal Pradesh	0	0	0
Assam	0	0	0
Bihar	10	1	44
Chandigarh	0	0	0
Chhattisgarh	0	0	0
Delhi	0	0	0
Dadra and Nagar Haveli	0	0	0
Daman and Diu	0	0	0
Goa	0	0	0
Gujarat	11	2	23
Haryana	2	0	16
Himachal Pradesh	0	0	0
J and K	0	0	0
Jharkhand	2	0	8
Karnataka	11	0	24
Kerala	0	0	0

1	2	3	4
Lakshadweep	0	0	0
Madhya Pradesh	11	3	31
Maharashtra	20	1	30
Manipur	0	0	0
Meghalaya	0	0	0
Mizoram	0	0	0
Nagaland	0	0	0
Odisha	0	0	0
Puducherry	0	0	0
Punjab	0	0	0
Rajasthan	10	2	29
Sikkim	0	0	0
Tamil Nadu	7	0	31
Tripura	0	0	0
Uttarakhand	0	0	0
Uttar Pradesh	27	6	78
West Bengal	2	0	4
Total	113	15	318

#Tentative

## Safety measures for pilgrims visiting Kedarnath and Badrinath

## 789. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the National Disaster Management Authority has studied indepth the disaster that took place in Kedarnath last year and the follow up action for rescue and rehabilitation and whether any report has been submitted to Government;
- (b) whether road passage to Kedarnath and Badrinath has been made feasible for smooth flow of pilgrims;
  - (c) whether the pedestrian route to Kedarnath and Linchauli has been improved;